

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (IB) No. 109/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th February 2018, 10.30 A.M

Name of the Company	Poonam Kachalia -Vs- Hari Machines Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

PRASUN MUKHERJEE } Operational
DEEPAK AGARWAL } Creditor

Ram mukherjee
deepakagrawal

S.H. Singhi Adv.
Riti Basu Adv.
SubhadEEP Basu Adv.

} Corporate Debtor

Kasah
For S.H. Singhi
13/02/18.

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel appearing on behalf of the corporate debtor entered appearance and sought leave to file Vakalatnama along with Board Resolution within 3 days. Leave is granted.

Corporate debtor is directed to file reply affidavit, if any, within 7 days by serving a copy on the operational creditor and the operational creditor is directed to file rejoinder, if any,

within 7 days on receipt of the reply affidavit with a copy in advance to the corporate debtor.

List it on 16/03/2018 for admission.

Sd

(Jinan K.R.)
Member (J)